

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
COURT 1**

(MP) CP(IB) 86 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2021**

**Name of the Company:** Plaza Maintenance & Services Ltd  
V/s  
Travancore Foods India Pvt Ltd

**Section:** 9 of Insolvency and Bankruptcy Code, 2016

**ORDER**

Learned Counsel Mr. K Murraltharan appeared for the Operational Creditor.

Learned Counsel Ms. Aayushi Doshi appeared for the Corporate Debtor. She undertakes to file Vakalatnama within seven days along with the Board Resolution and seeks some time to file Affidavit-in-reply.

The Corporate Debtor to file Affidavit-in-reply within seven days by serving advance copy to the other side.

The Operational Creditor may file its rejoinder, if any, thereafter, within seven days (not more than three pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 05.03.2021

**(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)**

**(MADAN B. GOSAVI)  
MEMBER (JUDICIAL)**

Dated this the 15th day of January, 2021